

OA 560/05

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. A memo has been filed and placed at P1-x for further order.

18/4/06

Bench

Order dt. 12.4.06

Copy of order may be given to both the counsels.

18/4/06

18/4/06
S.O. (J)

Order dated 12.04.2006

Upon hearing Shri N.R. Routray, learned counsel appearing for the applicant and Shri S.K. Ojha, learned Panel Counsel (Railways) appearing for the Respondents and after perusal of the averments contained in the O.A. as well as the Counter Reply, it is understood that the applicant has already been granted the first financial upgradation sometimes in the year 2000 along with arrears. It, therefore, appears that the O.A. has become infructuous. In view of this, the O.A. does not merit further consideration and is disposed of accordingly.

18/4/06
CHAIRMAN